

DIVISION BENCH  
COURT - II

**O-201**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/438(KB)2018  
MA(IBC)/1(KB)2024,  
IA(I.B.C)/1313(KB)2024

**CORAM: 1. HONBLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HONBLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08<sup>TH</sup> JULY 2024**

IN THE MATTER OF	VIJAYA BANK VS CASTAL EXTRUSION PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

**Appearance (via video conferencing/physically)**

Ms. Urmila Chakraborty, Adv. ] For the Applicant/Judgment Holder in  
Mr. Avishek Guha, Adv. ] MA(IBC)/1(KB)2024  
Ms. Arunika Dutta, Adv. ]  
Mr. Srijit Bose, Adv. ]  
Mr. Kaustav De Sarkar, Adv. ]

Mr. Chayan Gupta, Adv. ] For the Respondent/Judgment Debtor  
Mr. Raghunath Ghose, Adv. ]  
Ms. Shushna Santra, Adv. ]

**ORDER**

1. Learned Counsel for the Judgment Holder present. Learned Counsel for the Respondent/Judgment Debtor present.
2. **MA(IBC)/1(KB)2024:**
  - a. The Applicant seeks execution of the order dated 29<sup>th</sup> June, 2022 and is directed to disclose the basis of coming of mesne profit at the rate of Rs.15 lakhs per month as mentioned in paragraph 6 at page 21 of MA(IBC)/1(KB)2024.
  - b. Let a rejoinder affidavit be filed by the Applicant/Judgment Holder within a period of one week and affidavit of assets that was directed to be disclosed as per the order dated 27<sup>th</sup> June, 2024 passed by this Tribunal within a period of one week.
  - c. List this matter on **19<sup>th</sup> August, 2024.**
3. **IA(I.B.C)/1313(KB)2024:**
  - a. List this matter on **19<sup>th</sup> August, 2024.**

**D. Arvind**  
Member (Technical)

**Bidisha Banerjee**  
Member (Judicial)